

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.1921 of 1991

Date of decision: 30.4.93

Girish Kumar Applicant.

versus

Commissioner of Police, Delhi Police
& others Respondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Mr. S.R.Adige, Member(A)

For the applicant: Shri A S.Grewal, Counsel.

Shri Laxmi Narain, S.I., Departmental
representative.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman)

The petitioner was dismissed from service as a Head Constable. He was allotted a Government accommodation which he was asked to vacate. At that stage, he approached the tribunal by means of this O.A. and obtained an interim order that till finalisation of the disciplinary proceedings, he will not be evicted from the accommodation in question. That order is operating even now.

2. S.I. Shri Laxmi Narain, the departmental representative, is present. He states that during the pendency of this application, the petitioner has been given a fresh appointment as a Constable and the respondents have no objection to his continuing to occupy the accommodation in question.

3. In view of this statement, this application has become infructuous and is accordingly dismissed but without any order as to costs.

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(S.R. ADIGE)
Member(A)

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S.K.Dhaon
(S.K.DHAON)
Vice-Chairman(J)